

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 19

CA No. 18/2022, CA No. 27/2022
And
CP No. 74/Chd/Hry/2021

Under Section 224(5), 241, 242 & 246
CA 2013 R 11, NCLT Rules 2016

In the matter of:-

Union of India, Through, SFIO

...Petitioner

Vs.

Amtek Auto Ltd. & Ors.

...Respondent

Present through Video Conferencing:

Mr. Piyush Khanna, Advocate for the petitioner in main CP and for the respondent in CA no. 18/2022 and 27/2022.

Mr. Sanjay Bhatt, Advocate for the applicant in IA No. 27/2022 and for the respondent No. 1 in main CP.

Ms. Divya Sharma, Advocate for the applicant in CA No. 18/2022 and respondents no. 2,3,6 and 7 in main CP.

CA No. 27/2022

Affidavit of service has been filed vide Diary No. 2672/1 dated 16.02.2023.

The same is taken on record. A date is requested by learned counsel for the petitioner for filing reply to CA No. 27/2022. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List the matter on 01.05.2023.

CA No. 18/2022

A date is requested by learned counsel for the applicant in CA No. 18/2022 for filing rejoinder. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List the matter on 01.05.2023.

CP No. 74/Chd/Hry/2021

Rejoinder is stated to be e-filed and to be received by the opposite counsel. Let the hard copy of the same be filed within one week with a copy in advance to the counsel opposite. Learned counsel for the parties are directed to file short written submissions after exchanging copies with each other at least one week before the next date of hearing. List the matter on 01.05.2023.

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(Ajai Das Mehrotra)
Member (Technical)

March 10, 2023
SM

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(Harnam Singh Thakur)
Member (Judicial)